127

1	2	3	4	5	6	7
		,				
Southern Region	9497	1329436	10665	985747	17216	1662898
Andhra Pradesh	166	213990	1197	284156	2688	359925
Karnataka	1600	559623	1731	136576	3227	227096
Kerala	5215	332068	6473	463591	8546	710600
Tamilnadu	940	221694	1255	110904	2743	363554
Pondicherry	74	2032	9	520	12	1723
Lakshadweep	2	29				
ALL INDIA	21543	2408489	25495	3057698	43927	4151571

Non-receipt of export proceeds from exporters

- 2543. MISS MABEL REBELLO: Will the Minister of FINANCE be pleased to state:
- (a) whether Governments' attention has been drawn to a report that hundreds of exporters are intentionally keeping money abroad;
- (b) if so, the list of exports from whom export proceeds are not received and the period for which this payment is pending in four metropolitan cities;
- (c) whether Reserve Bank of India has submitted such list to the Ministry of Finance: and
- (d) if so, the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) Sir, Government is aware that many exporters have not repatriated full foreign exchange for the exports made by them.

(b) The information in respect of export consignments exported from the four metropolitan cities, for which export proceeds have not been received is as under:—

City	No. of Consignments		Period
(i) Delhi	10,315	as on	31.12.97
(ii) Chennai	4,526	as on	30.6.98
(iii) Mumbai	9,800	-0	io-
(iv) Calcutta	38	since 1998	November,

- (c) Yes, Sir.
- (d) In cases where drawback has been paid against exports made, exporters are asked to clarify whether any extension or waiver has been given by Reserve Bank of India (RBI). If not, the amount of drawback paid to the exporters is recovered from the party. Action is also taken by RBI by putting the names of defaulting exporters on the Caution List, which prevents them from exporting without obtaining advance remittance or irrevocable letters of credit from overseas buyers. Cases of chronic defaulters are investigated into by the Enforcement Directorate, for suspected contravention

S.No.

of the provision of Foreign Exchange Regulation Act, (FERA) 1973 and for further appropriate action as warranted under the Act. Action can also be initiated under the Foreign Trade (Development & Regulation) Act, 1992 by debarring the party from exporting or importing any good except under a special licence.

Village Group Insurance Policy

2544. SHRI K.M. KHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether some States and Territories have implemented village group Insurance Policy for people between 20—60 age group living below the poverty line;
- (b) if so, the details of the scheme State and Union Territorrywise;
- (c) whether Government propose to implement the said scheme in Andhra Pradesh; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) to (d) Rural Group Life Insurance Scheme (RGLIS) was introduced by the Life Insurance Corporation of India (LIC) on 15.8.1995. The scheme provides for an insurance cover of Rs. 5,000/-. The age of entry is between 20 to 50 years. The annual premium payable is Rs. 60 per annum per person below 40 years of age and Rs. 70 per annum per person for those who are above 40 years. The insurance cover ceases to the member on attaining the age of 60 years. In the case of one member in a below poverty line family the premium payable will be on 50%, the other 50% being subsidised by the Central and State Governments in equal The list of 19 State proportion

Governments and Union Territories which have notified the scheme is enclosed. In the statement (See below) Andhra Pradesh is one of the State Governments which notified the scheme. Total number of lives covered under the scheme in Andhra Pradesh is 1155 for the period 15.8.1995 to 14.8.1996; 20506 for the period 15.8.1996 to 14.8.1997; and 9504 for the period 15.8.1997 to 14.8.1997. This number includes the lives covered under the general as well as the subsidised schemes.

Statement

List of States/UTS Where the RGLIS has been Notified.

States/UTS

1.	Andhra Pradesh
2.	Andaman & Nicobar
<i>3</i> .	Assam
4.	Daman & Diu
<i>5</i> .	Dadra & Nagar Haveli
6.	Goa
<i>7</i> .	Gujarat
8.	Himachal Pradesh
9.	Jammu & Kashmir
10.	Karnataka
11.	Kerala
12.	Madhya Pradesh
<i>13</i> .	Maharashtra
<i>t4.</i>	Manipur
15.	Orissa
16.	Punjab
17.	Rajasthan
18	Tamil Nadu
19.	Uttar Pradesh

Cases Disposed Off by Customs, Excise and Gold (Control) Appellate Tribunal

2545. SHRI AMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) what is the number of cases disposed off by the Customs, Excise and